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tion and Licensing) Amendment Rules, 1964. [Placed in Library. See No. LT-2888/64.]

THE DOCK WORKERS (ADVISORY COM-MITTEE) AMENDMENT RULES, 1964.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI RATANLAL KISHORI-LAL MALVIYA); Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948, a copy of the Ministry of Labour and Employment Notification S.O. No. 3511, dated the 22nd September, 1964, publishing the Dock Workers (Advisory' Committee) Amendment Rules, 1964. [Placed in Library. See No. LT-3340/64.]

NOTIFICATIONS UNDER THE MERCHANT SHIPPING ACT, 1958.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy each of the following Notifications of the Ministry of Transport (Trasport Wing): -

- (i) Notification G.S.R. No. 1906, dated the 4th December, 1963, publishing the Indian Merchant Shipping (Load Line) First Amendment Rules, 1963.
- the 17th January, 1964, publishing of the following President's Acts: the Merchant Shipping (Distress Messages and Navigational Warnings) Rules, 1964.
- (iii) Notification G.S.R. No. 589, dated the 3rd April 1964, publishing he Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964.
- <iv) Notification G.S.R, No. 995, dated the 29th June, 1964, publishing the Shipping Development Fund Committee (General) Amendment Rules, 1964.

- (v) Notification G.S.R. No. 996, dated the 1st July, 1964, publishing the Merchant Shipping Examination for Skipper and Second hand of a Fishing Vessel) Rules, 1964.
- [Placed in Library, for (i) to (v) see Nos. LT-2332/64. LT-2536/ 64, LT-2944/64, LT-3113/64 and LT-3113/64 respectively.]

THE DELHI DEVELOPMENT AUTHORITY (PREPARATION OF ANNUAL ACCOUNTS) RULES, 1964.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S, RAJU): Sir, on behalf of Dr. Sushila Navar, I beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of the Ministry of Health Notification No. F. 12-197/57-LSG (Vol. III), dated the 19th June, 1964, publishing the Delhi Development Authority (Preparation of Annual Accounts) Rules, 1964. [Placed in Library. See No. LT-3038/64.]

(i) THE KERALA ABKARI LAWS (AMEND-MENT AND VALIDATION) ACT, 1964. (ii) THE KERALA REVENUE RECOVERY LAWS (AMENDMENT) ACT, 1964.

THE DEPUTY MINISTER IN THI MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA) : Sir, I beg to lay on the i Table, under sub-section (3) of section 3 of the Kerala State Legislature (ii) Notification G.S.R. No. 157, dated | (Delegation of Powers) Act, 1964, a copy each

- (i) The Kerala Abkari Laws (Amendment and Validation) Act. 1964 (No. 1 of 1964).
- (ii) The Kerala Revenue Recovery Laws (Amendment) Act, 1964 (No. 2 of 1964)
- [Placed in Library. For (i) &(ii) see Nos. LT-3344/64 and LT-3345/64 respectively'.]

THE RAILWAY PROTECTION FORCE (AMENDMENT) RULES, 1964

THE DEPUTY MINISTER OT THE MINISTRY OF RAILWAYS (SHRI SHAM NATH) • Sir, on behalf of Shri